

MINUTES OF MEETING NO. 22/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED
28.02.2020

Meeting No. 22/80 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 28.02.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri B. C. Nayak, D. O.	DHI
2.	Shri K.S. Sodhi, Asst. Director	MSME
3.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar	Consultant
In Attendance		
1.	Shri K.V. Tirumala, Deputy DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 20/80 dated 02.01.2020 were circulated on 20.02.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and the said minutes were unanimously approved.

MEETING NUMBER: 22/80-ALC2/2019

MEETING DATE: 28.02.2020

1	Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Send to Tech 3
	Decision: The Committee considered the case as per the agenda and noted that the comments for import items at No. Sl. 1 to 4 was already given by MSME and the case was again referred to MSME on 26.12.2019 for comments on import items at Sl. No. 5 & 6. However, the matter was discussed in the meeting and the Committee decided to refer the case to Consultant (Tech-3) for comments on import items at Sl. No. 5 & 6 as no comments are being furnished by MSME yet. Case is deferred.			
2	Case No.:234/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00576/AM19/	RLA File :07/24/040/00212/AM16/	Lic.No/Date:0710108791 24.09.2015	Send to MeitY
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MeitY for examination & comments as per advice of DHI. Case is deferred.			
3	Case No.:16/1/80-ALC2/2019	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Withdrawn
	HQ File :01/80/050/00764/AM19/	RLA File :04/24/040/00205/AM16/	Lic.No/Date:0410161489 08.01.2016	
	Decision: The Committee considered the case as per the agenda and noted that RA, Chennai informed vide email dated 17.02.2020 that the case has been processed and redeemed on 07.05.2019. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Chennai. Case is withdrawn.			
4	Case No.:5/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	RA/Firm to submit
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 29.07.2019 followed by reminders on 06.11.2019, 26.12.2019 & 03.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

5	Case No.:390/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00732/AM19/	RLA File :07/24/040/00411/AM16/	Lic.No/Date:0710109544 18.03.2016	Send to DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 20.02.2020 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to refer the case to DHI for examination & comments. Case is deferred.			

6	Case No.:25/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00367/AM19/	RLA File :07/24/040/00080/AM17/	Lic.No/Date:0710109946 14.06.2016	Send to DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 20.02.2020 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to refer the case to DHI for examination & comments. Case is deferred.			

7	Case No.:186/15/80-ALC2/2018	Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00528/AM19	RLA File :07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought following information from the firm vide letter dated 03.01.2020 with subsequent reminder on 13.02.2020: 1. Details of export product i.e. design, drawing, calculations etc. 2. Quantity of net import items required to manufacture one unit of export product for each export product separately. 3. Wastage claimed in the manufacturing process. 4. Justification of wastage. The Committee decided to wait for the reply/comments. Case is deferred.			

8	Case No.:199/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00541/AM19/	RLA File :07/24/040/00173/AM17/	Lic.No/Date:0710110331 29.08.2016	Send to DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 20.02.2020 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to refer the case to DHI for examination & comments. Case is deferred.			

9	Case No.:404/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Send D/L
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DPIIT vide U. No.: P-47011/16/2020-TSW dated 04.02.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

10	Case No.:94/15/80-ALC2/2018	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by a reminder on 26.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

11	Case No.:108/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Rejected
	HQ File :01/80/050/00450/AM19/	RLA File :05/23/040/00116/AM18/	Lic.No/Date:0510403207 22.06.2017	Inform RA & Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.10.2019 followed by reminders on 22.11.2019 & 16.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, New Delhi. Case is rejected.			

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Case No.:3/18/80-ALC2/2019		Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.		Meet No/Date:22/80- ALC2/2019 28.02.2020		Status: Approved	
HQ File :01/80/050/00248/AM20/		RLA File :04/24/040/00094/AM18/		Lic.No/Date:0410163413 10.08.2017			
Decision: The Committee considered the case as per agenda and decided to ratify the norms on repeat basis as approved for AA No. 0410160379 dated 01.04.2015 in M. No. 17/80 dated 20.12.2016 on the recommendation of representative of MSME as under :							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	90328100	Hydraulic Accessories Base Tube Cam HF169 1280 L=1289 C/E= 45 (456 Nos.) (Each No. is 49.32 kgs.) Length 1289 mm Hydraulic Accessories	22489.920 Kg	1	73041910	Seamless steel pipes Raw Tube For Base DIA 169 x 1289 TYPE E355 (456 Nos.) (Each 65.36 kgs.) Length 1294 mm Seamless steel pipes	Import allowed for 29800 kg inclusive of 32.5% net wastage
2	90328100	Hydraulic Accessories Base Tube Cam HF 169 1360 L=1364 C/E=45 (72 nos.) each No. 52.44 kgs.) Length 1364 mm Hydraulic Accessories	3775.680 Kg	2	73041910	Seamless steel pipes Raw Tube For Base DIA 169 x 1364 Type E355 (72 Nos.) (Each 69.23 kgs.) Length 1369mm Seamless Steel Pipes	Import allowed for 4984 kg inclusive of 32% net wastage
3	90328100	Hydraulic Accessories Base Tube Cam PF-H169 1680 L= 1689 C/E = 45(72 nos. each 63.4 kgs.) Length 1689 mm Hydraulic Accessories	4564.800 Kg	3	73041910	Seamless steel pipes RAW TUBE FOR BASE DIA 169 x 1689 TYPE E355 (72 Nos.) (Each 85.16 kgs.) Length 1694 mm Seamless Steel Pipes	Import allowed for 6131 kg inclusive of 34.3% net wastage

RA concerned may take further necessary action as per the decision of NC.

13	Case No.:405/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Send D/L
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DPIIT vide U. No.: P-47011/16/2020-TSW dated 04.02.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			
14	Case No.:394/15/80-ALC2/2018	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 11.12.2019 followed by a reminder on 25.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
15	Case No.:121/15/80-ALC2/2018	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00463/AM19/	RLA File :04/24/040/00009/AM19/	Lic.No/Date:0410164238 23.04.2018	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 21.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			

16	Case No.:122/15/80-ALC2/2018	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00464/AM19/	RLA File :05/24/040/00047/AM19/	Lic.No/Date:0510406269 27.04.2018	Samples to be sent
	Decision: The Committee considered the case as per the agenda and noted that the firm has submitted the requisite information along with samples as asked during personal hearing. Hence, the Committee directed to forward the same to Consultant (Tech-3) for examination of the case. Case is deferred.			

17	Case No.:11/6/80-ALC2/2019	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	Samples to be sent
	Decision: The Committee considered the case as per the agenda and noted that the firm has submitted the requisite information along with samples as asked during personal hearing. Hence, the Committee directed to forward the same to Consultant (Tech-3) for examination of the case. Case is deferred.			

18	Case No.:3/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

19	Case No.:4/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

20	Case No.: 5/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

21	Case No.: 12/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

22	Case No.: 22/12/80-ALC2/2018	Party Name: CPS OIL & GAS EQUIPMENTS PVT. LTD.	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 18.12.2019 followed by a reminder on 25.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

23	Case No.: 1/12/80-ALC2/2018	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Pending with RA
	Decision: The Committee considered the case as per the agenda and the hardcopy of the application has not been received from the firm & RA, Mumbai and in this regard a letter was sent to RA, Mumbai on 05.02.2019 followed by reminders on 05.04.2019, 09.05.2019, 07.06.2020, 20.01.2020, 03.02.2020, 20.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

24	Case No.:23/12/80-ALC2/2018	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP. KULKARNI	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Pending with RA
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by reminders on 24.07.2019, 06.11.2019, 16.01.2020 & 20.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

25	Case No.:267/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	To be send to PC-IV
Decision: The Committee considered the case as per the agenda and noted the decision of M. No. 06/80 dated 03.07.2019 wherein it was decided to take up the case for scrutiny under risk management system and hence, RA, Mumbai & the firm were requested to forward complete set of document for examination of the case at the earliest vide letter dated 29.07.2019 followed by reminders on 06.11.2019, 16.01.2020 and 20.02.2020. The Committee also noted that the firm vide email dated 22.01.2020 has informed that they have obtained the AA under Self-ratification (AEO) scheme instead of sending the complete set of application/documents. Therefore, the Committee decided to refer the matter to Policy-IV division asking for guidance as to whether we may stop facility of Self-ratification in such cases. Case is deferred.				

26	Case No.:276/15/80-ALC2/2018	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Approved
	HQ File :01/80/050/00618/AM19/	RLA File :03/94/040/00758/AM19/	Lic.No/Date:0310825749 18.12.2018	
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: 17(33)/2019-IPHW dated 27.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.				

27	Case No.:14/6/80-ALC2/2019	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Pending with MSME
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 10.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

28	Case No.:20/14/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020. However, no reply has been received from the firm. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

29	Case No.:300/15/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00642/AM19/	RLA File :09/24/040/00487/AM19/	Lic.No/Date:0910067093 18.01.2019	D/L
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of the representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

30	Case No.:313/15/80-ALC2/2018	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.11.2019 followed by a reminder on 24.01.2020. However, no reply has been received yet. Hence, the Committee decided to send Final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

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Case No.: 15/6/80-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status:		
HQ File :01/80/050/00086/AM20/	RLA File :11/24/040/00024/AM19/	Lic.No/Date:1110028485 04.02.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to ratify the norms on repeat basis as approved for AA No. 1110027176 dated 17.07.2012 on the recommendation of representative of DHI as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84000000	RE Joint Flange Assembly	50.000 Number	72080000	Carbon Steel Plate	Import quantity may be allowed with 27% wastage
RA concerned may take further necessary action as per the decision of NC.					

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Case No.: 310/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Pending with Firm and C&PC
Decision: The Committee considered the case as per the agenda and noted that no reply has been received yet from the firm against deficiency letter dated 21.08.2019 followed by reminders on 04.11.2019 & 16.01.2020 as raised by Consultant (Tech-1) . The Committee also noted that there are other cases of the same firm wherein comments are awaited from the Department of C & PC . Hence, the Committee decided to wait for the reply/comments.			
Case is deferred.			

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Case No.: 324/15/80-ALC2/2018	Party Name: SWASTIK TUNGSTEN PVT. LTD.	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
HQ File :01/80/050/00666/AM19/	RLA File :03/95/040/01213/AM19/	Lic.No/Date:0310827084 15.02.2019	Pending with Firm
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.			
Case is deferred.			

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Case No.: 6/1/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Pending with Firm
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the firm on 14.01.2020 followed by a reminder on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.			
Case is deferred.			

35	Case No.:8/1/80-ALC2/2019	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.07.2019 followed by reminders with latest on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

36	Case No.:3/2/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020. However, no reply has been received from the firm. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

37	Case No.: 1/4/80-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that MeitY vide letter dated 20.02.2020 has sought again from the firm to furnish following information as the earlier reply was incomplete: 1. The detailed calculation on requirement of raw materials required for manufacturing per unit export product. The Committee decided to wait for the reply/comments. Case is deferred.			

38	Case No.:2/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019 followed by reminders with latest on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred			

39	Case No.:3/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019 followed by reminders with latest on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

40	Case No.:4/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.07.2019 followed by reminders with latest on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

41	Case No.:5/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that minutes were erroneously recorded for Meeting 20/80 dated 30.01.2020. The Committee observed that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by a reminder on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

42	Case No.:7/4/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 10.06.2019 followed by I.D. reminders on 22.07.2019, 05.11.2019 & 14.01.2020. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

43	Case No.:9/4/80-ALC2/2019	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

44	Case No.:13/4/80-ALC2/2019	Party Name: SRI RAM INDUSTRIES	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.10.2019 followed by reminders on 19.11.2019 & 16.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the firm for furnishing the requisite information within 15 days, failing which case will be rejected. Case is deferred			

45	Case No.:14/4/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

46	Case No.:15/4/80-ALC2/2019	Party Name: CHIRAG UDYOG	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and the firm's representative explained the case before Norms Committee during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (Tech-3) : 1. List of specific export items along with their quantity in numbers with weight. 2. Sheet layout of each item. Case is deferred.			

47	Case No.: 16/4/80-ALC2/2019	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

48	Case No.: 21/4/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and noted that Consultant (Tech 1) has informed that the firm has not provided the specific reply to query at Sl. No. 2 to 5. Therefore, the Committee decided to ask again from the firm to furnish following information: 1) Quantity of different input required to manufacture 100kg of formulation pre mix. 2) Details of indigenous input with quantity. 3) Non volatile matter percentage in import item no. 9 4) Details of import item no. 14 with quantity in nos. and kg 5) Justifications for 12% wastage in import item no. 1 Case is deferred.			

49	Case No.: 19/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by a reminder on 27.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

50	Case No.: 18/4/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Send D/L
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of the representative of MSME : 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product.			

	3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	Case is deferred.

	Case No.:28/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
51	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	Pending with Tech 3
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) on 19.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:29/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
52	HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	Pending with Tech 3
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) on 19.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:30/5/80-ALC2/2019	Party Name: TIAGO CHEM	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
53	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm has only sent a copy of AA on 20.02.2020. Therefore, the Committee decided to request again from the firm and RA, Vadodara for submitting the complete set of application. Case is deferred.			

54	Case No.: 32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that a letter was sent to RA, Bangalore on 27.02.2020 for submitting the hardcopy of firm's application. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

55	Case No.: 1/6/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 24.12.2019 for examination of the case on 24.12.2019 followed by a reminder on 27.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

56	Case No.: 2/6/80-ALC2/2019	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 26.12.2019 followed by a reminder on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

57	Case No.: 4/6/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 30.07.2019 followed by reminders on 05.11.2019 & 15.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

58	Case No.:6/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminder on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

59	Case No.:7/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:22/80-ALC2/2019 22.08.2020	Status: Deferred
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminder on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

60	Case No.:10/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminder on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

61	Case No.:12/6/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 31.07.2019 followed by reminders on 05.11.2019 & 14.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

62	Case No.:13/6/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 14.08.2019 followed by reminders on 26.12.2019 & 25.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

63	Case No.:16/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminder on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

64	Case No.:17/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 03.12.2019 followed by a reminder on 25.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

65	Case No.:18/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 03.12.2019 followed by a reminder on 25.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

66	Case No.:21/6/80-ALC2/2019	Party Name: ISGEC HITACHI Zosen Limited	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by a reminder on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

67	Case No.:1/8/80-ALC2/2019	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 11.12.2019 followed by a reminder on 25.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

68	Case No.:2/8/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Approved
	HQ File :01/80/050/00114/AM20/	RLA File :09/24/040/00176/AM20/	Lic.No/Date:0910067755 05.07.2019	
	Decision: The Committee considered the case as per agenda and decided to allow wastage with 7% on repeat basis (of AA 0910067233 dated 01.03.2019) for the quantity of each imported grade of steel (42 CrMoS4QT) having various diameter and length (5.0 – 5.8 Mts) of each item against export of Pivot Pins of relevant grade as per written comments of Consultant (SKB). RA concerned may take further necessary action as per the decision of NC.			

69	Case No.:7/8/80-ALC2/2019	Party Name: MICRON SPECMA (INDIA) PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Withdrawn
	HQ File :01/80/050/00119/AM20/	RLA File :33/24/040/00015/AM20/	Lic.No/Date:3310030562 08.07.2019	
	Decision: The Committee considered the case as per agenda and noted that RA, Panipat informed that the above AA has been cancelled on 13.11.2019 due to non-utilization report issued by custom. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Panipat. Case is withdrawn.			

70	Case No.:3/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 26.12.2019 for examination of the case. It was also noted that the firm informed vide email dated 30.01.2020 that they are revising drawing & designs of the export products as per customer requirement and requested to hold the fixation of norms for 4 weeks as to prepare revise application for amendment. However, no information has been received yet. Hence, the Committee decided to wait for the requisite information from the firm. Case is deferred.			

71	Case No.:5/8/80-ALC2/2019	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Approved
	HQ File :01/80/050/00117/AM20/	RLA File :04/24/040/00067/AM20/	Lic.No/Date:0410165826 12.07.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: 1. Quantity of relevant import item at Sl. No. 1 to 3 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 4 and 5 may be allowed 1.02kg/kg net content of export product. RA concerned may take further necessary action as per the decision of NC.			

72	Case No.:6/8/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Rejected
	HQ File :01/80/050/00118/AM20/	RLA File :09/24/040/00199/AM20/	Lic.No/Date:0910067781 12.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 04.10.2019 followed by reminders on 19.11.2019 & 16.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. Case is rejected.			

73	Case No.:8/8/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

74	Case No.:9/8/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has only sent a copy of AA. Therefore, the Committee decided to request again from the firm and RA, Vadodara for submitting the complete set of application. Case is deferred.			

75	Case No.:10/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 26.12.2019 for examination of the case. However, it was also noted that the firm informed vide email dated 30.01.2020 that they are revising drawing & designs of the export products as per customer requirement and requested to hold the fixation of norms for 4 weeks as to prepare revise application for amendment. However, no information has been received yet. Hence, the Committee decided to wait for the requisite information from the firm. Case is deferred.			

76	Case No.:11/8/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY for examination of the case on 26.11.2019 followed by a reminder on 14.01.2020. However, the representative of MeitY requested to send again a copy of application. Hence, the Committee decided to send again a complete set of application to MeitY for examination of the case. Case is deferred.			

77	Case No.:12/8/80-ALC2/2019	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 23.08.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Therefore, the Committee decided to remind again the firm & RA, Mumbai for submitting the complete set of application. Case is deferred.			

78	Case No.:13/8/80-ALC2/2019	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00125/AM20/	RLA File :31/83/040/00064/AM20/	Lic.No/Date:3110067480 18.07.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 23.08.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Therefore, the Committee decided to remind again the firm & RA, Pune for submitting the complete set of application. Case is deferred.			

79	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 14.10.2019 followed by reminders on 06.11.2019 & 08.01.2020. However, no information has been received so far. Therefore, the Committee decided to remind again the firm & RA, Pune for submitting the complete set of application. Case is deferred.			

80	Case No.:2/10/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Chennai and in this regard a letter was sent to the firm & RA, Chennai on 14.10.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Therefore, the Committee decided to remind again the firm & RA, Chennai for submitting the complete set of application. Case is deferred.			

81	Case No.:5/10/80-ALC2/2019	Party Name: JKS ENGINEERING	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Coimbatore and in this regard a letter was sent to the firm & RA, Coimbatore on 16.10.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Therefore, the Committee decided to remind again the firm & RA, Coimbatore for submitting the complete set of application. Case is deferred.			

82	Case No.:6/10/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status:
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 11.10.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Therefore, the Committee decided to remind again the firm & RA, Vadodara for submitting the complete set of application. Case is deferred.				

83	Case No.:7/10/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	PH
Decision: The Committee considered the case as per agenda. Consultant (Tech-3) informed that the firm has not provided any specific reply against deficiency letter dated 26.12.2019. Therefore, the Committee decided to call the firm for personal hearing to explain the case before Norms Committee along with reply of following deficiencies: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. To provide clarification for, how the diameter of import item at Sl. No. 3 is 28mm while diameter of export item is shown as 12.80mm. Case is deferred.				

84	Case No.:11/10/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Approved
	HQ File :01/80/050/00149/AM20/	RLA File :05/23/040/00164/AM20/	Lic.No/Date:0510411553 20.08.2019	
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: 1. Quantity of relevant imports may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.				

85	Case No.:12/10/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00150/AM20/	RLA File :03/94/040/00329/AM20/	Lic.No/Date:0310831081 20.08.2019	Send D/L
Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/193/2019-TSW dated 04.02.2020:				

	1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Basis/Justification for the quantities of import items.
	Case is deferred.

	Case No.: 15/10/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
86	HQ File :01/80/050/00153/AM20/	RLA File :34/24/040/00164/AM20/	Lic.No/Date:3410045391 23.08.2019	Send to Tech 1
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments. Case is deferred.			

	Case No.: 18/10/80-ALC2/2019	Party Name: DECON INDIA PLASTICS PVT LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
87	HQ File :01/80/050/00156/AM20/	RLA File :31/83/040/00079/AM20/	Lic.No/Date:3110067515 26.08.2019	Pending with Tech 1
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 24.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.: 19/10/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
88	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

89	Case No.:20/10/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Send D/L
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DPIIT vide U. No.: P-47011/16/2020-TSW dated 04.02.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

90	Case No.:21/10/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00159/AM20/	RLA File :04/24/040/00091/AM20/	Lic.No/Date:0410166015 28.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

91	Case No.:22/10/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00160/AM20/	RLA File :05/23/040/00208/AM20/	Lic.No/Date:0510411660 28.08.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 26.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

92	Case No.: 36/11/80-ALC2/2004	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00162/AM20/	RLA File :02/24/040/00081/AM20/	Lic.No/Date:0210209409 02.09.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Kolkata & the firm . Therefore, the Committee decided to request from RA, Kolkata and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

93	Case No.: 38/11/80-ALC2/2004	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00164/AM20/	RLA File :34/24/040/00169/AM20/	Lic.No/Date: 3410045416 04.09.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm . Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

94	Case No.: 1/12/80-ALC2/2019	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Approved
	HQ File :01/80/050/00173/AM20/	RLA File :07/24/040/00135/AM20/	Lic.No/Date:0710115448 18.09.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MSME as under: 1. Quantity of relevant import items at Sl. No. 1 may be allowed as 13717.7 Kg inclusive of 590% wastage after 15% recovery. 2. Quantity of relevant import items at Sl. No. 2 may be allowed as 1370 Kg inclusive of 132% wastage after 15% recovery. 3. Quantity of relevant import items at Sl. No. 3 may be allowed as 2657 Kg inclusive of 608% wastage after 15% recovery. 4. Quantity of relevant import items at Sl. No. 4 may be allowed as 432 Kg inclusive of 11.2% wastage after 15% recovery. RA concerned may take further necessary action as per the decision of NC.			

95	Case No.: 2/12/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 24.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

96	Case No.: 3/12/80-ALC2/2019	Party Name: FINE PAC STRUCTURES PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Approved
	HQ File :01/80/050/00175/AM20/	RLA File :31/83/040/00088/AM20/	Lic.No/Date:3110067537 20.09.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MSME as under: 1. Quantity of relevant import item at Sl. No. 1 may be allowed as 2853 Kg inclusive of 19.5% wastage after 1/3rd recovery. 2. Quantity of relevant import item at Sl. No. 2 may be allowed as 5057 Kg inclusive of 18.3% wastage after 1/3rd recovery. 3. Quantity of relevant import item at Sl. No. 3 may be allowed as 448 Kg inclusive of 14.6% wastage after 1/3rd recovery. 4. Quantity of relevant import item at Sl. No. 4 may be allowed as 217 Kg inclusive of 9.6% wastage after 1/3rd recovery. 5. Quantity of relevant import item at Sl. No. 5 may be allowed as 430 Kg inclusive of 13.6% wastage after 1/3rd recovery. 6. Quantity of relevant import items at Sl. No. 6 to 19 may be allowed as per GN-4. 7. Quantity of relevant import item at Sl. No. 20 may be allowed at 1% of FOB value. RA concerned may take further necessary action as per the decision of NC.			

97	Case No.: 4/12/80-ALC2/2019	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Pune & the firm for submitting the complete set of application. Case is deferred.			

98	Case No.: 5/12/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	Send D/L
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of Consultant (Tech-3): 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input			

	in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Sheet layout diagram of the material indicating the wastage during blanking. 7. Use of export product. Case is deferred.
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	Case No.: 6/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	RA/Firm
99	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application.			
	Case is deferred.			

	Case No.: 7/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	RA/Firm
100	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

	Case No.: 8/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	RA/Firm
101	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

102	Case No.:10/12/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00182/AM20/	RLA File :04/24/040/00105/AM20/	Lic.No/Date:0410166124 01.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

103	Case No.:11/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

104	Case No.:12/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

105	Case No.:13/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

106	Case No.:1/14/80-ALC2/2019	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Approved
	HQ File :01/80/050/00197/AM20/	RLA File :05/24/040/00388/AM20/	Lic.No/Date:0510412156 17.10.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MSME as under: 1. Quantity of relevant import items may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

107	Case No.:2/14/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Approved
	HQ File :01/80/050/00198/AM20/	RLA File :05/24/040/00392/AM20/	Lic.No/Date:0510412157 17.10.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/14/2020-TSW dated 17.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

108	Case No.:3/14/80-ALC2/2019	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00199/AM20/	RLA File :05/23/040/00283/AM20/	Lic.No/Date:0510412171 17.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

109	Case No.:4/14/80-ALC2/2019	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	Send D/L
	Decision: : The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of MSME : 1. Manufacturing flow chart with step-wise wastage and justification. Case is deferred.			

110	Case No.: 5/14/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00201/AM20/	RLA File :02/24/040/00100/AM20/	Lic.No/Date:0210209491 22.10.2019	Pending with Tech 1
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 20.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

111	Case No.: 6/14/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00202/AM20/	RLA File :02/24/040/00107/AM20/	Lic.No/Date:0210209503 23.10.2019	Pending with Tech 1
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 20.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

112	Case No.: 7/14/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00203/AM20/	RLA File :31/83/040/00096/AM20/	Lic.No/Date:3110067581 23.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Pune & the firm for submitting the complete set of application. Case is deferred.			

113	Case No.: 8/14/80-ALC2/2019	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00204/AM20/	RLA File :05/23/040/00294/AM20/	Lic.No/Date:0510412270 25.10.2019	Pending with Tech 1
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-1) on 27.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

114	Case No.:9/14/80-ALC2/2019	Party Name: HITAIISHI KK MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00205/AM20/	RLA File :02/24/040/00111/AM20/	Lic.No/Date:0210209515 28.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Kolkata & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Kolkata & the firm for submitting the complete set of application. Case is deferred.			

115	Case No.:10/14/80-ALC2/2019	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00206/AM20/	RLA File :07/24/040/00154/AM20/	Lic.No/Date:0710115616 28.10.2019	Send D/L
	Decision: The Committee considered the case as per the agenda and the representative of DHI informed in meeting that the firm has not given any calculations. Hence, in the absence of the calculations, it is not possible to comments on the merit of the proposal of wastage at 12% wastage. Therefore, the Committee decided to ask the same from the firm. Case is deferred.			

116	Case No.:11/14/80-ALC2/2019	Party Name: FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00207/AM20/	RLA File :07/24/040/00164/AM20/	Lic.No/Date:0710115617 29.10.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

117	Case No.: 12/14/80-ALC2/2019	Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00208/AM20/	RLA File :07/24/040/00156/AM20/	Lic.No/Date:0710115619 29.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Bangalore & the firm for submitting the complete set of application. Case is deferred.			

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118	Case No.:1/16/80-ALC2/2019	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00211/AM20/	RLA File :07/24/040/00170/AM20/	Lic.No/Date:0710115658 08.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

119	Case No.:2/16/80-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00212/AM20/	RLA File :03/95/040/00761/AM20/	Lic.No/Date:0310832682 08.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 20.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

120	Case No.:3/16/80-ALC2/2019	Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT.LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00213/AM20/	RLA File :03/95/040/00758/AM20/	Lic.No/Date:0310832707 11.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

121	Case No.:5/16/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00215/AM20/	RLA File :34/24/040/00242/AM20/	Lic.No/Date:3410045605 13.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

122	Case No.:4/16/80-ALC2/2019	Party Name: BLISS ANAND PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00214/AM20/	RLA File :05/23/040/00311/AM20/	Lic.No/Date:0510412485 14.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

123	Case No.:6/16/80-ALC2/2019	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00216/AM20/	RLA File :09/24/040/00409/AM20/	Lic.No/Date:0910068185 14.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

124	Case No.:7/16/80-ALC2/2019	Party Name: MATRIX CUTTING TOOLS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00217/AM20/	RLA File :05/24/040/00480/AM20/	Lic.No/Date:0510412508 15.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

125	Case No.:8/16/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00218/AM20/	RLA File :09/24/040/00408/AM20/	Lic.No/Date:0910068192 18.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

126	Case No.: 9/16/80-ALC2/2019	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00219/AM20/	RLA File :03/94/040/00644/AM20/	Lic.No/Date:0310832842 18.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

127	Case No.: 10/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:22/80- ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00220/AM20/	RLA File :05/24/040/00462/AM20/	Lic.No/Date:0510412549 19.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

128	Case No.: 11/16/80-ALC2/2019	Party Name: GRADUATE AGRO & MECHANICAL ENGINEERS	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00221/AM20/	RLA File :50/24/040/00013/AM20/	Lic.No/Date:5010002587 19.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and observed that the firm has asked for certain amendments after issuance of Advance Authorization. The Committee wanted to know as to whether the RA has made any amendments in the authorization or not and in this regard an email was sent to RA, Nagpur on 23.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Nagpur for submitting the requisite information. Case is deferred.			

129	Case No.: 13/16/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:22/80- ALC2/2019 & 28.02.2020	Status*: Deferred
	HQ File :01/80/050/00223/AM20/	RLA File :05/24/040/00479/AM20/	Lic.No/Date:0510412570 21.11.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 19.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

130	Case No.:14/16/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00224/AM20/	RLA File :05/24/040/00490/AM20/	Lic.No/Date:0510412571 21.11.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 31.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

131	Case No.:15/16/80-ALC2/2019	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00225/AM20/	RLA File :03/95/040/00808/AM20/	Lic.No/Date:0310832929 21.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 20.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

132	Case No.:16/16/80-ALC2/2019	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019& 28.02.2020	Status: Deferred
	HQ File :01/80/050/00226/AM20/	RLA File :04/24/040/00131/AM20/	Lic.No/Date:0410166294 21.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 20.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

133	Case No.:17/16/80-ALC2/2019	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Approved
	HQ File :01/80/050/00227/AM20/	RLA File :05/23/040/00326/AM20/	Lic.No/Date:0510412636 25.11.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: 17(1)/2020-IPHW dated 27.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

134	Case No.:18/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00228/AM20/	RLA File :05/24/040/00499/AM20/	Lic.No/Date:0510412651 26.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

135	Case No.:19/16/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00229/AM20/	RLA File :31/83/040/00115/AM20/	Lic.No/Date:3110067611 26.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

136	Case No.:20/16/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00230/AM20/	RLA File :03/95/040/00815/AM20/	Lic.No/Date:0310832991 26.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

137	Case No.:21/16/80-ALC2/2019	Party Name: LOYAL EQUIPMENTS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00231/AM20/	RLA File :08/24/040/00257/AM20/	Lic.No/Date:0810146666 28.11.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 21.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

138	Case No.: 22/16/80-ALC2/2019	Party Name: ARIHANT INDUSTRIES	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00232/AM20/	RLA File :33/24/040/00026/AM20/	Lic.No/Date:3310030617 28.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Panipat & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

139	Case No.: 2/18/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00247/AM20/	RLA File :05/24/040/00489/AM20/	Lic.No/Date:0510412701 29.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

140	Case No.: 1/18/80-ALC2/2019	Party Name: GLOBE HI-FABS LLP	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00246/AM20/	RLA File :05/23/040/00342/AM20/	Lic.No/Date:0510412842 10.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

141	Case No.: 5/18/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00250/AM20/	RLA File :04/24/040/00137/AM20/	Lic.No/Date:0410166342 10.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Chennai & the firm for submitting the complete set of application. Case is deferred.			

142	Case No.: 6/18/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00251/AM20/	RLA File :04/24/040/00134/AM20/	Lic.No/Date:0410166344 10.12.2019	Send D/L
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of Consultant (Tech-3): 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 7. Use of export product. 8. Quantity of import in numbers. 9. Drawing of item of import. Case is deferred.			
143	Case No.: 4/18/80-ALC2/2019	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00249/AM20/	RLA File :03/95/040/00892/AM20/	Lic.No/Date:0310833334 11.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			
144	Case No.: 7/18/80-ALC2/2019	Party Name: GAUPAD INDUSTRY	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00252/AM20/	RLA File :05/23/040/00329/AM20/	Lic.No/Date:0510412855 11.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

145	Case No.: 269/15/80-ALC2/2018	Party Name: LARSEN &TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date: 0310825585 11.12.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.11.2019 followed by a reminder on 16.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days failing which case will be rejected. Case is deferred.			

146	Case No.: 8/18/80-ALC2/2019	Party Name: CRYSTAL INDUSTRIAL SYNDICATE PVT.LTD.	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00253/AM20/	RLA File :03/94/040/00752/AM20/	Lic.No/Date:0310833379 12.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 24.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

147	Case No.: 9/18/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00254/AM20/	RLA File :03/95/040/00887/AM20/	Lic.No/Date:0310833381 12.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

148	Case No.: 10/18/80-ALC2/2019	Party Name: TPI COMPOSITES INDIA LLP	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00255/AM20/	RLA File :04/24/040/00138/AM20/	Lic.No/Date:0410166360 13.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Chennai & the firm for submitting the complete set of application. Case is deferred.			

149	Case No.:11/18/80-ALC2/2019	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00256/AM20/	RLA File :03/94/040/00760/AM20/	Lic.No/Date:0310833402 13.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

150	Case No.:12/18/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00257/AM20/	RLA File :05/24/040/00555/AM20/	Lic.No/Date:0510412920 16.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

151	Case No.:13/18/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00258/AM20/	RLA File :09/24/040/00455/AM20/	Lic.No/Date:0910068287 17.12.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 22.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

152	Case No.:14/18/80-ALC2/2019	Party Name: KELVION INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00259/AM20/	RLA File :03/94/040/00474/AM20/	Lic.No/Date:0310833455 17.12.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 22.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

153	Case No.:15/18/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00260/AM20/	RLA File :05/24/040/00559/AM20/	Lic.No/Date:0510412951 18.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 25.02.2020. However, no reply has been received from the firm, the Committee decided to wait for reply of the firm. Case is deferred.			

154	Case No.:16/18/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00261/AM20/	RLA File :05/24/040/00572/AM20/	Lic.No/Date:0510412958 18.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

155	Case No.:17/18/80-ALC2/2019	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00262/AM20/	RLA File :03/95/040/00919/AM20/	Lic.No/Date:0310833525 18.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

156	Case No.:18/18/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00263/AM20/	RLA File :03/95/040/00907/AM20/	Lic.No/Date:0310833550 19.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

157	Case No.:19/18/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00264/AM20/	RLA File :03/94/040/00773/AM20/	Lic.No/Date:0310833585 20.12.2019	PH
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 25.02.2020. However, the matter was discussed in the meeting and the Committee decided to call the firm for personal hearing to explain the case before Norms Committee along with reply of deficiency letter dated 25.02.2020 in the forthcoming NC meeting. Case is deferred.			

158	Case No.:20/18/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00265/AM20/	RLA File :03/95/040/00922/AM20/	Lic.No/Date:0310833627 23.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

159	Case No.:1/20/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00283/AM20/	RLA File :31/83/040/00132/AM20/	Lic.No/Date:3110067650 07.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

160	Case No.:2/20/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00284/AM20/	RLA File :09/24/040/00503/AM20/	Lic.No/Date:0910068346 08.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

161	Case No.:3/20/80-ALC2/2019	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00285/AM20/	RLA File :07/24/040/00227/AM20/	Lic.No/Date:0710116010 09.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm & RA, Bangalore on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

162	Case No.:4/20/80-ALC2/2019	Party Name: FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00286/AM20/	RLA File :31/83/040/00134/AM20/	Lic.No/Date:3110067657 13.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

163	Case No.:5/20/80-ALC2/2019	Party Name: STEEL STRONG VALVES (I) PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00287/AM20/	RLA File :03/95/040/01007/AM20/	Lic.No/Date:0310834108 13.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

164	Case No.:7/20/80-ALC2/2019	Party Name: ARIHANT INDUSTRIES	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00289/AM20/	RLA File :33/24/040/00031/AM20/	Lic.No/Date:3310030641 13.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Panipat and in this regard a letter was sent to the firm & RA, Panipat on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

165	Case No.: 6/20/80-ALC2/2019	Party Name: SULZER PUMPS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00288/AM20/	RLA File :03/95/040/01012/AM20/	Lic.No/Date:0310834142 14.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

166	Case No.: 9/20/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00291/AM20/	RLA File :02/24/040/00159/AM20/	Lic.No/Date:0210209681 14.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Kolkata and in this regard a letter was sent to the firm & RA, Kolkata on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

167	Case No.: 8/20/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00290/AM20/	RLA File :03/95/040/00974/AM20/	Lic.No/Date:0310834155 15.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

168	Case No.: 10/20/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00292/AM20/	RLA File :03/94/040/00848/AM20/	Lic.No/Date:0310834274 17.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

169	Case No.:11/20/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00293/AM20/	RLA File :34/24/040/00313/AM20/	Lic.No/Date:3410045793 17.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

170	Case No.:12/20/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00294/AM20/	RLA File :05/24/040/00664/AM20/	Lic.No/Date:0510413364 17.01.2020	Pending with Tech 1
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

171	Case No.:1/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00327/AM20/	RLA File :05/23/040/00426/AM20/	Lic.No/Date:0510413542 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

172	Case No.:2/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00328/AM20/	RLA File :05/23/040/00427/AM20/	Lic.No/Date:0510413543 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

173	Case No.: 3/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00329/AM20/	RLA File :05/24/040/00708/AM20/	Lic.No/Date:0510413545 10.02.2020	Send to DPIIT
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination & comments. Case is deferred.			

174	Case No.: 4/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00330/AM20/	RLA File :05/24/040/00709/AM20/	Lic.No/Date:0510413546 10.02.2020	Send to DPIIT
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination & comments. Case is deferred.			

175	Case No.: 5/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00331/AM20/	RLA File :05/24/040/00711/AM20/	Lic.No/Date:0510413547 10.02.2020	Send to DPIIT
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination & comments. Case is deferred.			

176	Case No.: 6/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:22/80-ALC2/2019 & 28.02.2020	Status: Deferred
	HQ File :01/80/050/00332/AM20/	RLA File :05/24/040/00712/AM20/	Lic.No/Date:0510413558 10.02.2020	Send to DPIIT
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination & comments. Case is deferred.			

177	Case No.: 7/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00333/AM20/	RLA File :05/23/040/00429/AM20/	Lic.No/Date:0510413567 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

178	Case No.: 8/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00334/AM20/	RLA File :05/23/040/00433/AM20/	Lic.No/Date:0510413568 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

179	Case No.: 9/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00335/AM20/	RLA File :05/23/040/00434/AM20/	Lic.No/Date:0510413570 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

180	Case No.: 10/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00336/AM20/	RLA File :05/23/040/00435/AM20/	Lic.No/Date:0510413571 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

181	Case No.: 11/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00337/AM20/	RLA File :05/23/040/00436/AM20/	Lic.No/Date:0510413572 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

182	Case No.:12/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00338/AM20/	RLA File :05/23/040/00437/AM20/	Lic.No/Date:0510413573 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

183	Case No.:13/22/80-ALC2/2019	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00339/AM20/	RLA File :05/23/040/00432/AM20/	Lic.No/Date:0510413575 10.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

184	Case No.:14/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00340/AM20/	RLA File :05/23/040/00428/AM20/	Lic.No/Date:0510413578 11.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

185	Case No.:15/22/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00341/AM20/	RLA File :31/83/040/00145/AM20/	Lic.No/Date:3110067680 11.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

186	Case No.:16/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00342/AM20/	RLA File :05/24/040/00719/AM20/	Lic.No/Date:0510413598 12.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

187	Case No.:17/22/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00343/AM20/	RLA File :34/24/040/00355/AM20/	Lic.No/Date:3410045867 12.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

188	Case No.:18/22/80-ALC2/2019	Party Name: SCHOCH REEDS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00344/AM20/	RLA File :31/83/040/00152/AM20/	Lic.No/Date:3110067684 13.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

189	Case No.:19/22/80-ALC2/2019	Party Name: HFCL LIMITED	Meet No/Date:22/80-ALC2/2019 28.02.2020	Status: Deferred
	HQ File :01/80/050/00345/AM20/	RLA File :05/23/040/00443/AM20/	Lic.No/Date:0510413626 14.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 707

Case No. : 9/15/80-ALC2/2017	GODREJ & BOYCE MFG. CO. LTD	Status: Approved
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0310815049 Dated 07.08.2017		
HQ. No.: 01/80/050/00263/AM18	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/94/040/00379/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 03/80 dated 09.05.2018 on the recommendation of DPIIT . However, the firm vide letter dated 05.10.2018 requested for re-fixation of ad-hoc norms.		
The Committee reconsidered the case and noted that earlier the case was ratified as per SION C-1647 & GN-4. The firm had requested for fixation of ad-hoc norms as per Para 4.07 instead of SION C-1647. The Committee noted that C-1647 would not be applicable and therefore decided to revise the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/268/2018-TSW dated 04.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 708

Case No. : 35/20/80-ALC2/2017	TINITA ENGINEERING PVT. LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0310818442 Dated 11.01.2018		
HQ. No.: 01/80/050/00399/AM18		Pending with DPIIT
RLA No.: 03/95/040/00851/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019. However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms.		
The Committee reconsidered the case and noted that the firm's representation was forwarded to DPIIT on 10.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.		
Case is deferred.		

Sl. No. 709

Case No. : 6/13/80-ALC2/2017	BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD.	Status: Deferred	
M. No.: 22/80-ALC2/2019 dated 28.02.2020			
Lic. No.: 3410042477 Date: 30.08.2016			
HQ. No.: 01/80/050/00242/AM18		Subject: Request for re-fixation of ad-hoc norms	Pending with Firm
RLA No.: 34/21/040/00306/AM17			
Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 16/80-ALC2/2017 dated 14.11.2017 as per written comments of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017. However, the firm has requested for re-fixation of ad-hoc norms.			
The Committee reconsidered the case and noted that a deficiency letter seeking justification as raised by DHI was tried sending to firm on 21.01.2020 but due to system error could not be delivered. Therefore, the Committee decided to send the said deficiencies through post to the firm. Case is deferred.			

Sl. No. 710

Sl. No.: 716

Case No. : 64/11/80-ALC2/2018	IND-SPHINX PRECISION LTD	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	Subject: Request for re-fixation of ad-hoc norms	PH
RLA No.: 22/24/040/00048/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.13/80-ALC2/2018 dated 22.01.2019 on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms.		
The Committee reconsidered the case and decided to call the firm for personal hearing to explain the before Norms Committee in the forthcoming NC meeting as per advice of representative of the MSME.		
Case is deferred.		

Sl. No. 711

Sl. No.: 711		EXCELLENT HI-CARE PRIVATE LIMITED	Status: Deferred
Case No. : 52/25/80-ALC2/2016			
M. No.: 22/80-ALC2/2019 dated 28.02.2020			
Lic. No.: 0410162359 Date: 07.10.2016			
HQ. No.: 01/80/050/00621/AM17			
RLA No.: 04/24/040/00105/AM17		Subject: Request for fixation of ad-hoc norms	Send to Tech 1
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of deficiency letter as raised by DEIT vide letter No. 17 (20)/2017-IPHW dated 15.05.2017, 04.07.2017. However, the firm has requested for fixation of ad-hoc norms.			
The Committee reconsidered the case and decided to refer the case to Consultant (Tech-1) for examination as per advice of representative of MeitY.			
Case is deferred.			

Sl. No. 712

On No. 712

Case No. : 16/16/80-ALC2/2016	VEE KAY VIKRAM & CO LLP	Status: Approved	
M. No.: 22/80-ALC2/2019 dated 28.02.2020			
Lic. No.: 0810136711 Date: 11.12.2015			
HQ. No.: 01/80/050/00391/AM17	Subject: Request for fixation of ad-hoc norms		
RLA No.: 08/24/040/00308/AM16			
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 17/80-ALC2/2017dated 19.12.2017 on the ground that the unit of measurement of export & import items are different i.e. export items are in number and import items are in Kg. However, the firm has requested for fixation of ad-hoc norms.			
The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:			
Sl. No.	ITCHS Code	Import Item Name.	Approved Norms
1	39095000	POLYURETHANE PREPOLYMER	As applied for with 2.75% wastage
2	29053910	CURATIVE (ADDITIVE)	As applied for with 2.75% wastage
Note: Net weight of Polyurethane part in the export should not be less than 14047.80 Kg.			
RA concerned may take further necessary action as per the decision of NC.			

Sl. No. 713

Sl. No.: 712

Case No. : 30/3/80-ALC2/2014	M/s VIJAY TANKS & VESSELS LIMITED	Status: Approved
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 3410039435 Date: 06.03.2014		
HQ. No.: 01/80/050/00041/AM15	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 34/24/040/00286/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.21/80-ALC2/2014 dated 06.01.2015 as per written comments of DIPP vide Note No. 12/1/2015-TSW/22 dated 06.01.2015 and on firm's request case was again re-ratified based on written comments of DIPP vide Note No. 12/94/2015-TSW/13 dated 18.08.2015 in Meeting 10/16 dated 17.08.2015. However, the firm has again requested for reviewing the earlier decisions stating that few of the items have been mistakenly omitted in the revised norms.		
The Committee reconsidered the case and decided to revise the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/285/2019-TSW dated 31.01.2020. (Copy enclosed)		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 714

Sl. No.: 714

Case No. : 17/19/80-ALC2/2014	M/s IND-SPHINX PRECISION LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	Subject: Request for re-fixation of ad-hoc norms	PH
RLA No.: 22/24/040/00056/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 22/80-ALC2/2015 dated 02.02.2016 as per written comments of MSME vide ID Note No. 30 (199)/15-ME dated 30.12.2015.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to call the firm for personal hearing to explain the before Norms Committee in the forthcoming NC meeting as per advice of representative of the MSME.		
Case is deferred.		

Sl. No. 715

Sl. No.: 715

Case No. : 8/5/80-ALC2/2017	M/s OAM SAAI INTERNATIONAL INC.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0510402055 Date: 24.03.2017		
HQ. No.: 01/80/050/00069/AM18	Subject: Request for fixation of ad-hoc norms	Pending with MSME
RLA No.: 05/24/040/00649/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 17/80-ALC2/2017 dated 19.12.2017 on the ground that the export and import item are same.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to MSME for examination of the case on 09.10.2019 followed by an ID reminder on 10.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 716

Case No. : 7/2/80-ALC2/2014	M/s TRANSASIA BIO MEDICALS LTD.	Status: Rejected
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0310771504 Date: 24.02.2014		
HQ. No.: 01/80/050/00007/AM15		
RLA No.: 03/95/040/00849/AM14	Subject: Request for re-fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80-ALC2/2015 dated 05.01.2016 as per the written comments of DEIT vide U. O. No.: W-27/17/2014-IPHW dated 08.12.2015.		
However, the firm has requested for fixing the norms for one added item in existing list of import items, viz. Optiplex 3020 Small Form Factor CTO at serial No. 365 quantity as 200. The Committee decided to ask from the firm to regularize the import of additional inputs.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 717

Case No. : 19/23/80-ALC2/2015	M/s STERLITE TECHNOLOGIES LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0310799243 Date: 06.10.2015		
HQ. No.: 01/80/050/00432/AM16		
RLA No.: 03/95/040/00427/AM16	Subject: Request for fixation of ad-hoc norms	Pending with MeitY
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80-ALC2/2016 dated 25.10.2016 due to non submission reply of deficiency letter dated 21.06.2016 (raised by DEIT).		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to MeitY for examination of the case on 07.10.2019 followed by an ID reminder on 20.01.2020. However, the representative of MeitY requested to send again the complete set of application/representation to MeitY. Hence, the Committee decided to send again a copy of representation to MeitY.		
Case is deferred.		

Sl. No. 718

Case No. 56/19/80-ALC2/2017 Case No. 18/3/80-ALC2/2018 Case No. 50/11/80-ALC2/2018	M/s AUTO COMP INDIA PVT. LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. /date: 3110066941 dated 20.12.2017 Lic. No. /date: 3110067004 dated 15.03.2018 Lic. No. /date: 3110067175 dated 12.09.2018		
HQ. No. 01/80/050/00337/AM18 HQ. No. 01/80/050/00018/AM19 HQ. No. 01/80/050/00241/AM19		
RLA No. 31/83/040/00109/AM18 RLA No. 31/83/040/00166/AM18 RLA No. 31/83/040/00090/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of 3 AA issued to M/s AUTO COMP INDIA PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Pending with DHI
Decision:		
i.) In respect of Lic. No. /date: 3110066941 Date: 20.12.2017 The Committee considered the case as per the agenda and noted that the case was rejected the norms by NC in its 4/80-ALC2/2018 dated 23.05.2018, 3/80-ALC2/2018 dated 09.05.2018 and as import item description is not clear Advance Authorizations allowed only for specific import item.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case		

and the firm's reply was sent to DHI on 19.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.	
ii.)	<u>In respect of Lic. No. /date: 3110067004 dated 15.03.2018</u> The Committee considered the case as per agenda and the case was ratified in meeting No. 3/80-ALC2/2018 dated 09.05.2018 on the recommendation of technical representatives of DHI, DIPP and MSME. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and the firm's reply was sent to DHI on 19.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.
iii.)	<u>In respect of Lic. No. /date: 3110067175 dated 12.09.2018</u> The Committee considered the case as per agenda and the case was ratified in meeting No. 3/80-ALC2/2018 dated 09.05.2018 as per the written comments of DHI vide U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and the firm's reply was sent to DHI on 19.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.
Case is deferred.	

Sl. No. 719

Case No. 13/5/80-ALC2/2017 Case No. 29/19/80-ALC2/2016 Case No. 8/14/80-ALC2/2018	M/s SENIOR INDIA PRIVATE LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Adv. Lic. No. 0510402202 dated 12.04.2017 Adv. Lic. No. 0510399661 dated 08.09.2016 Adv. Lic. No. 0510409022 dated 20.12.2018		
HQ. No. 01/80/050/00074/AM18 HQ. No. 01/80/050/00424/AM17 HQ. No. 01/80/050/00324/AM19		
RLA No. 05/24/040/00012/AM18 RLA No. 05/24/040/00288/AM17 RLA No. 05/24/040/00435/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of 3 AA issued to M/s SENIOR INDIA PRIVATE LIMITED , under Para 4.7 of HBP (Vol.-I) – reg.	Pending with DPIIT
Decision: The Committee considered the case as per the agenda noted that the above three cases were approved by NC in Meeting No. 8/80 dated 18.07.2017, Meeting No. 22/80 dated 31.01.2017 and Meeting No. 06/80 dated 03.07.2019 as per the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively.		
However, the firm has requested for re-viewing of ad-hoc norms. The Committee reconsidered the case and noted that firm’s reply was sent to DPIIT on 30.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.		
Case is deferred.		

Sl. No. 720

Case No. : 12/7/80-ALC2/2016	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 05/23/040/00053/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non submission reply of deficiency letter dated 26.04.2017 (raised by DHI).		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information.		
Case is deferred.		

Sl. No. 721

Case No. : 17/31/80-ALC2/2010	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Withdrawn
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0910043002 Date: 06.08.2010		
HQ. No.: 01/80/050/00495/AM11		
RLA No.: 09/24/040/00169/AM11	Subject: Request for fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 40/80 dated 22.03.2011 due to non submission reply of deficiency letter as raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case is already approved in the M. No. 20/80-ALC2/2019 dated 30.01.2020. Therefore, the Committee decided to withdraw the case form the agenda.		
Case is withdrawn.		

Sl. No. 722

Case No. : 17/33/80-ALC2/2010	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Withdrawn
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0910043468 dated 09.09.2010		
HQ. No.: 01/80/050/00573/AM11	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/00223/AM11		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 19.04.2011 due to non submission reply of deficiency letter as raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and The Committee reconsidered the case and noted that the case is already approved in the M. No. 20/80-ALC2/2019 dated 30.01.2020. Therefore, the Committee decided to withdraw the case form the agenda.		
Case is withdrawn.		

Sl. No. 723

Case No. : 23/9/80ALC2/2012	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Approved
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0910053032 dated 13.06.2012		
HQ. No.: 01/80/050/00203/AM13	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 09/24/040/00136/AM13		
Decision: The Committee considered the case as per the agenda and noted that the case was withdrawn from the meeting owing to non receipt of comments from EPCG Division in Meeting No. 23/80 dated 16.02.2016.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and observed that it is a case of norms fixation and the comments of EPCG as asked earlier is not required. The RA will check eligibility. The Committee decided to ratify the ad-hoc norms on the recommendation of representative of DHI as under: 1. Import item at Sl. No. 50 may be deleted as it is a kit. 2. Quantity of import items at Sl. No. 1, 2, 80 & 96 are forging & may be allowed under GN-4 with nil wastage on weight & number terms. 3. Quantity of import item at Sl. No. 95 is tube, may be allowed under GN-4 with nil wastage on weight & number terms. 4. Quantity of all other import items are as per annexure 3 submitted by the firm vide their letter of dated 29.01.2020.		
Note: RA may ensure that the firm is eligible to obtain the Authorization as per FTP.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 724

On No. 124

Case No. : 30/33/80-ALC2/2009	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0910039076 dated 27.08.2009		
HQ. No.: 01/80/050/00496/AM10	Subject: Request for fixation of ad-hoc norms	Pending with DHI
RLA No.:09/24/040/00184/AM10		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non submission reply of the deficiency later as raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's reply was sent to DHI on 29.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 725

On 18/12/2020

Case No. : 1/33/85-ALC3/2008	M/s BOVING FOURESS LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0710061697 dated 15.12.2008		
HQ. No.: 01/85/050/00218/AM09	Subject: Request for fixation of ad-hoc norms	Send D/L
RLA No.: 07/24/040/00524/AM09		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 13.04.2010 due to non submission reply of deficiency letter as raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to send the deficiency letter as raised by DHI to the firm by post as the firm's correct email id is not available. Case is deferred.		

Sl. No. 726

Sl. No.: 726

Case No. 2/17/80-ALC2/2017	M/s VEM TECHNOLOGIES PVT. LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 09/24/040/00055/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non submission reply of deficiency letter dated 14.01.2019as raised by DPIIT . However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information.		
Case is deferred.		

Sl. No. 727

Sl. No.: 727

Case No. 47/14/80-ALC2/2014	M/s ALSTOM TRANSPORT INDIA LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. /date: 0710105249 dated 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	Subject: Request for fixation of ad-hoc norms.	PH
RLA No.: 07/24/040/00092/AM15		
Decision: In continuation to Meeting No. 12/80 dated 09.10.2019, the Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI.		
Thereafter, the firm represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:		
<i>“The Committee noted that a personal hearing was already given to the firm on 06.12.2018. In the personal hearing the firm informed the committee that it has taken various AA’s for supply of 33 rail/tramway coaches. Further, firm stated that it has taken an additional license for supplementary material required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the firm, admissibility and current status.”</i>		
In response to Norm Committee’s e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that firm has obtained several license, which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.		
In this matter, the committee noted that the firm had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the firm as under:		
<i>“They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no</i>		

separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. “

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

“Decision: The Committee heard the submission made by the firm and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the firm made in the AAs was rejected by the RA, as claimed by the firm and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.”

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the firm to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of the eighth authorization if it would run concurrently with the export obligation of the first seven authorizations.

PRC in its meeting no. 23/AM20 dt. 03.12.2019, decided as follows:

“The committee reviewed the case and observed that request of the firm and minutes recorded in the earlier PRC decision were very clear. It reiterated that in view of the submission made by the firm, all the above 8 advance authorizations need to be clubbed for imports and exports purposes wherein export obligation of the 8th advance authorization no. 0710105249 dt. 20.06.2014 be treated as NIL as its EO is subsumed in the export obligation of the other 7 advance authorizations taken together. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting for clubbing.”

The Committee noted in its Meeting No. 18/80 dated 02.01.2020 that the firm’s reply dated 06.11.2019 forwarded to DHI on 02.12.2019 for examination of the case and again it was asked to the firm to furnish following information:

1. Specific use of items imported under the eighth authorization vis-a-vis those imported under other seven authorizations.

The Committee considered the case and noted that the reply of deficiency letter was sent to DHI on 24.02.2020. The Committee decided to **call the firm for personal hearing** to explain the case before Norms Committee along with reply of deficiency letter dated 19.02.2020 in the forthcoming NC meeting as per advice of representative of DHI.

Case is deferred.

Sl. No. 728

Sl. No.: 726

Case No. 57/17/80-ALC2/2015	M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 1710006165 Date: 27.08.2015		
HQ. No.: 01/80/050/00361/AM16	Subject: Request for fixation of ad-hoc norms	Pending with MeitY
RLA No.: 17/24/040/00043/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/17 dated 11.10.2016 as per comments of DEIT.		
However, the firm has requested that typographical error in DEIT comments may be rectified. The Committee considered the case and noted that the firm's representation was referred to MeitY for examination of the case on 09.10.2019 followed by ID reminders on 02.12.2019 & 21.01.2020. However, no comments have received yet. Hence, the Committee decided to remind MeitY for expediting the comments.		
Case is deferred.		

Sl. No. 729

Sl. No.: 722

Case No. 1/25/80-ALC2/2015	M/s UNITED DRILLING TOOLS LTD	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 05/24/040/00493/AM16/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non submission reply of deficiency letter dated 29.03.2016 as raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) on 24.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 730

On 19/01/2020

Case No. 19/23/80-ALC2/2016	M/s AZAD ENGINEERING PRIVATE LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0910064137 Date: 14.09.2016		
HQ. No.: 01/80/050/00522/AM17/	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 09/24/040/00295/AM17/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 20.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information.		
Case is deferred.		

Sl. No. 731

Case No. 29/48/80-ALC2/2007	M/s JANDIA ENGINEERING PRIVATE LIMITED	Status: Withdrawn
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic No.: 3210035131 Date: 02.04.2007		
HQ File No: 01/80/050/00675/AM08/ RLA File No: 32/21/040/00328/AM07/		
Subject: Request for fixation of ad-hoc norms		
Decision: The Committee considered the case as per the agenda and noted the decision of Meeting 10/80-ALC2/2009 dated 09.06.2009: <i>"The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC."</i>		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the query letter as raised in Meeting No. 10/80 dated 11.09.2019 was sent to RA, Coimbatore on 07.10.2019 followed by reminders on 02.12.2019 & 20.01.2020. The Committee also noted that the RA, Coimbatore informed AA was issued on net to net basis so they didn't forward copy and also informed that the firm didn't furnish evidence for EO, so a penalty was imposed on the firm RS 8,05,851.65 as the firm did not pay penalty action under RR Act was initiated. Therefore, the Committee decided to withdraw the case form the agenda.		
Case is withdrawn.		

Sl. No. 732

Case No. 37/19/80-ALC2/2014	M/s KAMAR INFRASTRUCTURE PVT LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/		
RLA File No: 03/94/040/00449/AM15/		
Subject: Request for fixation of ad-hoc norms		Pending with Firm
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non submission reply of deficiency letter.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.12.2019 followed by a reminder on 24.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 733

Case No. 3/10/80-ALC2/2017	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0510402563 Date: 16.05.2017		
HQ. No.: 01/80/050/00213/AM18	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 05/23/040/00043/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 08.10.2018.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 08.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019 followed by a reminder on 20.01.2020, asked to submit the reply of deficiency letter dated 08.10.2018. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information.		
Case is deferred.		

Sl. No. 734

Case No. 8/23/80-ALC2/2015	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0510395884 Date: 12.10.2015		
HQ. No.: 01/80/050/00421/AM16		
RLA No.: 05/23/040/00292/AM16	Subject: Request for fixation of ad-hoc norms	Pending with Firm
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2016 dated 21.06.2016 due to non submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 19.04.2016 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019 followed by a reminder on 20.01.2020, asked to submit the reply of deficiency letter dated 19.04.2016. The firm vide email dated 22.02.2020 asked for old deficiency letter. The old deficiency letter was sent to the firm on 24.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 735

Case No. 14/12/80-ALC2/2017	M/s GOLD MOHUR PROFILES LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0510403501 Date: 25.07.2017		
HQ. No.: 01/80/050/00228/AM18		
RLA No.: 05/23/040/00156/AM18	Subject: Request for fixation of ad-hoc norms	Send to DPIIT
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical). However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's reply to DPIIT for examination of the case. Case is deferred.		

Sl. No. 736

Case No. 1/8/80-ALC2/2018	M/s CORNING TECHNOLOGIES INDIA PVT. LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0510406690 Date: 30.05.2018		
HQ. No.: 01/80/050/00124/AM19		
RLA No.: 05/23/040/00089/AM19	Subject: Request for fixation of ad-hoc norms	Pending with MeitY
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission reply of deficiency letter 11.02.2019 as raised by MeitY. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to MeitY for examination of the case on 05.11.2019 followed by a reminder on 20.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MeitY for expediting the comments. Case is deferred.		

Sl. No. 737

Case No. 282/15/80-ALC2/2018	M/s CORNING TECHNOLOGIES INDIA PVT. LTD.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No 0510409144 Date: 01.01.2019		
HQ. No.: 01/80/050/00624/AM19	Subject: Request for fixation of ad-hoc norms	Pending with MeitY
RLA No.: 05/23/040/00395/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non submission of reply of deficiency letter dated 06.05.2019 as raised by MeitY.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to MeitY for examination of the case on 05.11.2019 followed by a reminder on 20.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MeitY for expediting the comments.		
Case is deferred.		

No. 738

Case No. 13/12/80-ALC2/2018	M/s NIDEC INDIA PRIVATE LIMITED.	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. /date 0510408160 Date: 22.10.2018		
HQ. No.: 01/80/050/00286/AM19	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 05/24/040/00408/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission of reply of deficiency letter as raised by DPIIT.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 20.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send reminder to the firm for furnishing the requisite information.		
Case is deferred.		

Sl. No. 739

Case No. 19/19/80-ALC2/2016	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0310807493 Date: 31.08.2016		
HQ. No.: 01/80/050/00414/AM17	Subject: Request for re-fixation of ad-hoc norms	Pending with Firm
RLA No.: 03/95/040/00292/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 24.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 740

Case No. 33/20/80-ALC2/2017	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Status: Approved
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 3110066981 Date: 13.02.2018		
HQ. No.: 01/80/050/00397/AM18	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 31/83/040/00154/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms on the grounds that the wastage claimed by the firm was mentioned as a percentage weight of the raw material whereas it should have been mentioned as a percentage of weight of the export product. Therefore, the case was considered with lower percentage. The Committee reconsidered the case and noted that earlier the proposal was approved by NC on the recommendation of DHI with 26% wastage against 39.61% applied by the firm after 1/3rd recovery. Therefore, the Committee decided to **revise** the ad-hoc norms as per written comments of **Consultant (Tech-3)** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
87082900	REINF SUBFRAME TO BODY MTG PLT - HK835C365AF (NET WT 123191 KGS)	96243.00N umber	72082790	Hot Rolled Pickled Coil HR GRADE S420MC	1.42 Kgs/Kg content in the export product

Note: Grade of steel to match in import & export.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 741

Case No. 31/5/80-ALC2/2018	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Status: Approved
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 3110067040 Date: 07.05.2018		
HQ. No.: 01/80/050/00080/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 31/83/040/00011/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.19 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms on the grounds that the wastage claimed by the firm was mentioned as a percentage weight of the raw material whereas it should have been mentioned as a percentage of weight of the export product. Therefore, the case was considered with lower percentage. The Committee reconsidered the case and noted that earlier the proposal was approved by NC on the recommendation of DHI with 26% wastage against 39.61% applied by the firm after 1/3rd recovery. Therefore, the Committee decided to **revise** the ad-hoc norms as per written comments of **Consultant (Tech-3)** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
87089900	Other Parts & Accessories Of Bodies (Incl Cabs) Reinf Subframe To Body MTG PLT-HK835C365AF (123191 KGS)	123191 Kg	72082790	Hot Rolled Pickled Coil HR Grade S420MC	1.42 Kgs/Kg content in the export product

Note: Grade of steel to match in import & export.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 742

Case No. 30/5/80-ALC2/2018	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Status: Approved			
M. No.: 22/80-ALC2/2019 dated 28.02.2020					
Lic. No. 3110067039 Date: 07.05.2018					
HQ. No.: 01/80/050/00079/AM19					
RLA No.: 31/83/040/00010/AM19	Subject: Request for re-fixation of ad-hoc norms				
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis to Export product 22 and 24 of AA No. 3110067246 dated 27.11.2018.					
However, the firm has requested for re-fixation of ad-hoc norms on the grounds that the wastage claimed by the firm was mentioned as a percentage weight of the raw material whereas it should have been mentioned as a percentage of weight of the export product. Therefore, the case was considered with lower percentage. The Committee reconsidered the case and noted that earlier the proposal was approved by NC on the recommendation of DHI with 26% & 14% wastage against 39.61% & 32.2% applied by the firm after 1/3rd recovery. Therefore, the Committee decided to revise the ad-hoc norms as per written comments of Consultant (Tech-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
87089900	Other Parts And Accessories (Incl. Cabs) REIN-SUB FR TO BDY MTNG PLT RR-J9C35A364CA	68650.000 Kg	72082790	Hot Rolled Pickled Coil HR Grade : S355MC	1.40 Kgs/Kg content in the export product at Sl. No. 1 &
87089900	Other Parts & Accessories Of Bodies (INCL. CABS) STP-RR-SUSP SUTP BM - J9D35A677AA	32545.000 Kg			1.30 Kgs/Kg content in the export product at Sl. No. 2
Note: Grade of steel to match in import & export.					
RA concerned may take further necessary action as per the decision of NC.					

Sl. No. 743

Case No. 22/8/80-ALC2/2018	ULTRA ENGINEERS	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 3110067126 Date: 26.07.2018		
HQ. No.: 01/80/050/00145/AM19		
RLA No.: 31/83/040/00063/AM19	Subject: Request for re-fixation of ad-hoc norms	Send D/L
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 14/80-ALC2/2018 dated 20.02.2019 on the recommendation of representative of DHI. However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to DHI for examination of the case on 23.01.2020 & on 19.02.2020. However, the representative of DHI informed that the firm's reply dated 31.01.2020 is incomplete. Therefore, the Committee decided to ask again from the firm to furnish the following information: 1. Calculation supported by dimensional engineering drawing. Case is deferred.		

Sl. No. 744

Case No. 68/2/80-ALC2/2016	MINDA SILCA ENGINEERING PRIVATE LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0510397530 Date: 08.02.2016		
HQ. No.: 01/80/050/00071/AM17/ RLA No.: 05/24/040/00541/AM16/		
		Subject: Request for re-fixation of ad-hoc norms
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 2/80-ALC2/2019 dated 24.04.2019 as per written comments of MSME.		
However, the firm vide letter dated 07.11.2019 had requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was sent to MSME on 23.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 745

On No. 11/33/80-ALC2/2009

Case No.: 11/33/80-ALC2/2009	IDMC LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 3410025225 Date: 30.09.2009		
HQ. No.: 01/80/050/00477/AM10/ RLA No.: 34/24/040/00104/AM10/	Subject: Request for fixation of ad-hoc norms	Pending with DPIIT
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 4/80-ALC2/2010 dated 27.04.2010 due to non-submission of reply of deficiency letter as raised by DIPP. However, the firm vide letter dated 16.09.2018, 08.11.2019 & 24.12.2019 has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the requisite information i.e. list of items, as asked by the representative of DPIIT in M. No. 18/80 dated 02.01.2020, was forwarded to DPIIT on 19.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 746

Case No.: 67/5/80-ALC2/2018	BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0410164150 Date: 02.04.2018		
HQ. No.: 01/80/050/00116/AM19/ RLA No.: 04/24/040/00267/AM18/		
		Subject: Request for re-fixation of ad-hoc norms
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019.		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm representation was forwarded to DHI on 25.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 747

Case No.: 21/14/80-ALC2/2016	VEE KAY VIKRAM & CO LLP	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0810135377 Date: 27.05.2015		
HQ. No.: 01/80/050/00371/AM17/	Subject: Request for fixation of ad-hoc norms	Pending with MSME
RLA No.: 08/24/040/00060/AM16/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 26/80-ALC2/2016 dated 28.03.2017 due to non-submission of reply of deficiency letter dated 27.12.2016 as raised by MSME.		
However, the firm vide letter dated 17.09.2019 has requested for fixation of the ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to MSME on 22.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 748

Case No.: 44/19/80-ALC2/2017	LARSEN & TOUBRO LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0310816114 Date: 04.10.2017		
HQ. No.: 01/80/050/00325/AM18/	Subject: Request for re-fixation of ad-hoc norms	Pending with DPIIT
RLA No.: 03/95/040/00365/AM18/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 4/80-ALC2/2018 dated 23.05.2018 on the recommendation of technical representatives of DHI, DIPP and MSME.		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forwarded to DPIIT on 25.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 749

Case No. : 23/17/80-ALC2/2014	M/s GEA BGR ENERGY SYSTEM INDIA LIMITED	Status: Approved
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No.: 0410159424 dated 16.09.2014		
HQ. No.: 01/80/050/00395/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 04/24/040/00155/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 08.06.2015 due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).		
However, the firm vide their letter dated 13.05.2019 had submitted their reply and requested to re-open the case for fixation of ad-hoc norms. The Committee observed, as per DHI's remark, that the application was incomplete and after receiving the complete representation with reply against the deficiency letter, the same was forwarded to DHI on 21.01.2020. Now the Committee decided to ratify the ad-hoc norms on the recommendation of the representative of DHI as under:		
Export item: Description & quantity both weight & number submitted by the firm at annexure 1 may be incorporated in the AA.		
Import items: 1. Quantity of import items at Sl. No. 1 to 4 may be allowed under GN-4. 2. Quantity of import item at Sl. No. 5 is nil wastage both in weight & length term.		
RA concerned may take further necessary action as per the decision of NC.		

Case No.: 750	M/s Honda Trading	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0310816114 Date: 04.10.2017		
HQ. No.: 01/80/050/00225/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	Send to Tech 3
RLA No.: 05/23/040/00418/AM18/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 13/80 dt. 22.01.19 on the recommendation of technical representatives of DHI, DIPP and MSME.		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm’s representation to Consultant (Tech-3) for examination of the case.		
Case is deferred.		

Case No.: 751	M/s ULTRA ENGINEERS	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 3110067168 Date: 06.09.2018		
HQ. No.: 01/80/050/00270/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	Send to DHI
RLA No.: 31/83/040/00091/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80 dt 08.05.19 on the recommendation of technical representatives of DHI.		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination of the case.		
Case is deferred.		

Case No.: 752	M/s ULTRA ENGINEERS	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 3110067318 Date: 18.02.2019		
HQ. No.: 01/80/050/00667/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	Send to DHI
RLA No.: 31/83/040/00177/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80 dt 08.05.19 on the recommendation of technical representatives of DHI.		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination of the case.		
Case is deferred.		

Case No.: 753	M/s TEGA INDUSTRIES LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No. 0210208725 Date: 04.10.2018		
HQ. No.: 01/80/050/00325/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	Send to SKB
RLA No.: 02/24/040/00099/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 6/80 dt 03.07.19 on the recommendation of technical consultant Tech-1.		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm’s representation to Consultant (SKB) for examination of the case.		
Case is deferred.		

Case No.: 754	M/s TEGA INDUSTRIES LIMITED	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No 0210208676 Date: 05.09.2018		Send to SKB
HQ. No.: 01/80/050/00249/AM19/DES-1		
RLA No.: 02/24/040/00087/AM19/	Subject: Request for re-fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 7/80 dt 17.07.19 as per written comments of DPIIT vide F. No.: 07/178/2018-TS dated 24.06.2019. However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to Consultant (SKB) for examination of the case. Case is deferred.		

Case No.: 755	M/s THE INDIAN CARD CLOTHING CO LTD	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No 0310830216 Date: 11.07.2019		Send to Tech 3
HQ. No.: 01/80/050/00116/AM20/DES-1		
RLA No.: 03/95/040/00302/AM20/	Subject: Request for re-fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 7/80 dt 17.07.19 as per written comments of Consultant (Tech-3). However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to Consultant (Tech-3) for examination of the case. Case is deferred.		

Case No.: 756	M/s GODREJ & BOYCE MFG. CO. LTD.,	Status: Deferred
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No 0310820811 Date: 07.05.2018		Send to DPIIT
HQ. No.: 01/80/050/00093/AM19/DES-1		
RLA No.: 03/94/040/00060/AM19/	Subject: Request for re-fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 13/80 dt 22.01.19 as per the written comments of DIPP vide their F. No.: 47011/320/2018-TSW dated 31.12.2018. However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination of the case. Case is deferred.		

Case No.: 757	M/s LARSEN & TOUBRO LIMITED.	Status: Approved
M. No.: 22/80-ALC2/2019 dated 28.02.2020		
Lic. No 0310819415 Date: 26.02.2018		
HQ. No.: 01/80/050/00036/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00986/AM18/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80 dt. 09.05.2018 on the recommendation of technical representatives of DHI, DIPP and MSME.		
However, the firm had requested vide their letter dt 08.05.2019 for re-viewing the ad-hoc norms fixed for items at Sl No 7 and 8 under SION C-1647. The Committee reconsidered the case and the representative of DH I informed that the firm has represented for reinstatement of item No. 7 (Welding strip) & item No. 8 (Welding Wire) and also item No. 7 (Welding strip) is to be used for overlay. The firm has submitted the drawing where it is mentioned that minimum thickness is 4.5 mm. Hence, on the recommendation of representative of DHI, the Committee decided to revise the ad-hoc norms as under: 1. Quantity of import item at Sl. No. 7 may be allowed as 14,760 Kgs, drawing no “RORE-02410000” be incorporated in the AA in the description that minimum thickness is 4.5mm. 2. Quantity of import item at Sl. No. 8 (Welding wire) may be allowed as 14,760 Kgs.		
Note: The decision for rest of the import items will remain unchanged as decided in M. No. 3/80 dt. 09.05.2018.		
RA concerned may take further necessary action as per the decision of NC.		



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28/02/2020

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No.....17(33)/2019-IPHW

दिनांक
Date.....27.02.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310825749 dated 18.12.2018 issued in favor of M/s Birla Furukawa Fibre Optics Pvt. Ltd.

This refers to DGFT I.D No. 01/80/50/618/AM-19/DES-1/1284 Dated 23.07.2019 seeking comments of this Ministry on the above-mentioned application of M/s Birla Furukawa Fibre Optics Pvt. Ltd. for export of "Telecommunication Grade Single Mode Optical Fiber".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per details below:

Export Item (A)	Import Item	Qty. Sought	Per unit consumption (B) in gms	Wastage Claimed	Wastage allowed (C)	Qty. recommended = [A x (B + B x C%)] / 1000 in KG
Single Mode Optical Fiber 200,000 kms	Preform of Silica	6000.0 KG	27.35	10% Process Waste	5.00%	5743.5
	UV Resin I	3400.0 KG	15.04 (including Shrinkage loss of 2%)	3% Ramp up loss + 10% Process Waste	5.00%	3158.4
	UV Resin II	5400.0 KG	23.96 (including shrinkage loss of 6.8%)	3% Ramp up loss + 10% Process Waste	5.00%	5031.6

(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
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(2) P. kept in comments folder.

Shri Pranav Upadhyay, Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.
MeitY U.O. No. 17(33)/2019-IPHW dated 27.02.2020



File No.P-47011/14/2020-TSW

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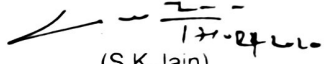
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Micron Instruments Pvt. Ltd. (AA No.0510412157 dated. 17.10.2019)
Reference: -DGFT ID No. 01/80/050/198/AM20/ DES-I/1611 Dated: 16.12.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Net weight of export item may be specified as 1426.944 Kgs.
2. Quantity of import item may be allowed as 16980.6 Kgs. as 11.90 Kgs./Kg. content in the export product after taking 20% recovery from the scrap.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/14/2020-TSW dated 17 .02.2020



भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

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28/02/2020

संख्या 17(1)/2020-IPHW
No.....

दिनांक 27.02.2020
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0510412636 dated 25.11.2019 issued in favour of M/s. Lotus Aviation Tech. Pvt. Ltd.

This refers to DGFT I.D No. 01/80/50/0027/AM-20/DES-1/1689 Dated 29.01.2020 seeking comments of this Ministry on the above-mentioned application of M/s. Lotus Aviation Tech. Pvt. Ltd. for export of "IP Board CCA-LF P/N: 6447-3100-41 Components".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per details below:

Export Item	Export Qty.	Import Item	Import Qty.	Qty. Recommended
IP Board CCA-LF P/N: 6447-3100-41 Components	595.00 Numbers	IP Board CCA made of Electronic Components	595.00 Numbers	On net to net basis with Nil wastage

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✓ Shri Jagdish Narain Meena, FTDO, O/o DGFT,
Udyog Bhawan, New Delhi.
MeitY U.O. No. 17(1)/2020-IPHW dated 27.02.2020



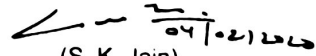
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Godrej & Boyce MFG. CO. Ltd. AA No.0310815049 dated 07.08.2017
Reference: - DGFT ID No. 01/80/050/00263/AM18/DES-1/1597 Dated: 10.12.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Net empty weight of export item may be specified as 357.461MT.
2. Import items at Sl.No.1 and 2 shall be of relevant grade and thickness and import item at Sl.No.4 shall be of relevant grade and diameter as contained/utilized in the export item.
3. Quantity of import item at Sl.No.1 may be allowed as 230.551 MT as 1.05Kgs/Kg content in the export item.
4. Quantity of import item at Sl.No.2 may be allowed as 97.06 MT as 1.05Kgs/Kg content in the export item.
5. Quantity of import item at Sl.No.3 may be allowed as 20 Nos on net to net basis. Duty free weight of this item may be allowed as 1.908 MT inclusive of 5 % wastage as claimed by the firm
6. Quantity of import item at Sl.No.4 may be allowed as 19.091MT (11727Meters) inclusive of 2% wastage.
7. Quantity of import item at Sl.No.5 may be allowed as 31Nos.(229.42Kgs.)on net to net basis.
8. Quantity of import item at Sl.No.6 may be allowed as 29258 Nos.(1629.7Kgs.) on net to net basis.
9. Quantity of import item at Sl.No.7 may be allowed as 102 Nos.(185Kgs.) on net to net basis.
- 10.Quantity of import item at Sl.No.8 may be allowed as 62 Nos.(6892.6 Kgs.) on net to net basis.
- 11.Quantity of import item at Sl.No.9 may be allowed as 1 No.(100 Kgs.) on net to net basis.
- 12.Quantities of import items at Sl.No.10, 11 and 12 may be allowed as 5722 Kgs each.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/268/2018-TSW dated 04.02.2020

File No.P-47011/285/2019-TSW

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

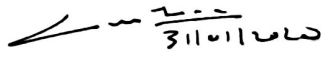
Subject: - M/s. Vijay Tanks & Vessels Ltd. AA No. 3410039435 Dated 06.03.2014.
Reference: - DGFT ID No.01/81/050/00041/AM15/DES-1 dated Nil

With reference to the above, the undersigned is directed to say as under:

1. This A.A. was ratified in NC meeting no, 21/80 dated 06.01.2015 .
2. The quantities of import items at Sl.No.1 to 8, 13, 14, 20 to 25 and 27 were subsequently modified in NC meeting No. 10/16 dated 17.08.2015. There was no change in the quantities of rest of the import items at Sl no. 9 to 12, 15 to 19 & 26 as ratified in NC meeting no, 21/80 dated 06.01.2015 .
3. Accordingly, as approved in the NC meeting No.21/80-ALC2/2014 dated 06.01.2015),import items at Sl.No.9 to 12, 15 to 19 and 26 may be allowed as under:

- (i) Quantity of import items at Sl.No.9 to 12 may be allowed on net to net basis as claimed by the firm.
- (ii) Quantities of import items at Sl.No.15 to 19 may be allowed as applied for i.e. 3.52MT, 11.8 MT, 6.102 MT, 7.2 MT and 7.2 MT respectively.
- (iii) Quantity of import item at Sl.No.26 may be allowed as 1.028Kgs/Kg content in the export products as claimed by the firm.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/285/2019-TSW dated 31 .01.2020